

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
VARADHARAJA FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VARADHARAJA FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/05/2009
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC -Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15130TZ2009PTC015235
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No. 74, Ground Floor, Akhshaya Apartments, 4th Street, New Fairlands, Salem, Tamilnadu-636016
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 09/11/2022 Date of Receipt of Order through E-mail: 11/11/2022
7.	Estimated date of closure of insolvency resolution process	10/05/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mutharasapuram Ganesan Chandrasekaran IBBI/IPA-003/IP-N00337/2021-2022/13620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 104, Tiana, House Of Hiranandani, Near Marina Mall, 5/63 OMR, Egattur, Chegalpattu, Chennai, Tamil Nadu-600130 Email: sekaranirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mumbai Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053.  <u>Process Email id: varadharajafoods.ibr@gmail.com</u>
11.	Last date for submission of claims	25/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VARADHARAJA FOODS PRIVATE LIMITED on 09/11/2022 (Date of Receipt of Order through E-mail: 11/11/2022).

The creditors of VARADHARAJA FOODS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/11/2022  
Place: Chennai



*M. Ganesan Chandrasekaran*  
Mutharasapuram Ganesan Chandrasekaran  
(Interim Resolution Professional)  
In the Matter of Varadharaja Foods Private Limited  
AFA valid till: 06.06.2023